

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**(IB)-68/ND/2024**  
**IA-1486/2024**

**IN THE MATTER OF:**

**IDBI Bank Limited** ... **Applicant**  
**(Through Jai Kishan Teotia)**  
**Versus**

**Shri Viraf Sarkari** ... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** : Adv. Ranit Basee in IA-1486/2024.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1486/2024:** Despite opportunity granted on 15.04.2024, the PG has not filed his reply either to the IA-1486/2024 or to (IB)-68/ND/2024. By way of sheer indulgence, he is allowed to ensure that the reply to both the aforementioned application/petition are uploaded on DMS/e-portal of this Tribunal during the course of the day.

List on 01.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**